

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 6/AM14
HELD ON 08.05.2013
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. 6/87-NC-7/2012 of **NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 08.05.2013** under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Senior Development Officer, DIPP
- 3) Shri S.N. Sharma, FTDO

2. Committee confirmed Minutes of NC Meeting Nos. **3/AM14, 4/AM14 and 5/AM14 held on 29.04.2013.**

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

MANUAL CASES

Case No. A-21	AMRIT POLYCHEM PVT. LTD.	HQ F. No. 01/87/050/00144/AM13/DES-VII	Status: Approved
NC No.: 6/AM14 Dated: 08.05.2013	Adv. Lic. No. 0310700262 dated 29.06.2012	RLA F. No. 03/94/040/00190/AM13	

Request: Fixation of adhoc norms for the export product “POLYOL MR 1121”.

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/107/2012-PC.II dated 29.04.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyol MR 1121	1 kg	1. Polyester Polyols	0.795 kg
		2. Silicone Surfactant / Resin	0.020 kg
		3. Tin Catalyst	0.010 kg
		4. Amine Catalyst	0.020 kg

ONLINE CASES

1	Case No.:7/41/87-ALC1/2011	Party Name:GEM POLYTECH INDUSTRIES PVT.LTD.	Meet No/Date:6/87-ALC1/2013 08.05.2013	Status: Deferred
	HQ File :01/87/050/00316/AM12/	RLA File :02/24/040/00157/AM12/	Lic.No/Date:0210170358 08.12.2011	Defer Date:29.05.2013
	Decision: A D/L No. 46011/18/2011-PC.II dated 03.05.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days for submission of information.			

2	Case No.:29/21/87-ALC1/2012	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:6/87-ALC1/2013 08.05.2013	Status: Deferred
	HQ File :01/87/050/00171/AM13/	RLA File :09/24/040/00622/AM12/	Lic.No/Date:0910052053 04.04.2012	Defer Date:29.05.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 26.04.2013. Comments of D/o C&PC are awaited.			

3	Case No.:4/9/87-ALC1/2012	Party Name:G B RUBBER PRODUCTS	Meet No/Date:6/87-ALC1/2013 08.05.2013	Status: Deferred
	HQ File :01/87/050/00075/AM13/	RLA File :31/83/040/00240/AM12/	Lic.No/Date:3110054372 22.05.2012	Defer Date:22.05.2013
	Decision: A D/L was issued by DIPP to firm on 20.03.2013. This was followed by Reminder from DGFT on 25.04.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

4	Case No.:9/15/87-ALC1/2012	Party Name:NITREX CHEMICALS INDIA LTD.,	Meet No/Date:6/87-ALC1/2013 08.05.2013	Status: Deferred
	HQ File :01/87/050/00118/AM13/	RLA File :05/24/040/00080/AM13/	Lic.No/Date:0510327826 20.06.2012	Defer Date:22.05.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.03.2013. Comments awaited from D/o C&PC.			

5	Case No.:3/21/87-ALC1/2012	Party Name:ITS COATINGS, PVT LTD	Meet No/Date:6/87-ALC1/2013 08.05.2013	Status: Deferred
	HQ File :01/87/050/00145/AM13/	RLA File :03/94/040/00239/AM13/	Lic.No/Date:0310699813 26.06.2012	Defer Date:22.05.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 23.04.2013. Comments awaited from D/o C&PC.			

6	Case No.:12/22/87-ALC1/2012	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:6/87-ALC1/2013 08.05.2013	Status: Deferred
	HQ File :01/87/050/00184/AM13/	RLA File :30/24/040/00013/AM13/	Lic.No/Date:3010087078 26.06.2012	Defer Date:29.05.2013
	Decision: A D/L was issued by DIPP to firm on 08.05.2013. It was decided by the Committee to issue a Reminder to firm giving 15 days for submission of information.			

7	Case No.:4/33/87-ALC1/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:6/87-ALC1/2013 08.05.2013	Status: Deferred
	HQ File :01/87/050/00274/AM13/	RLA File :09/24/040/00293/AM13/	Lic.No/Date:0910053844 17.09.2012	Defer Date:22.05.2013
	Decision: A D/L No. 46011/106/2011-PC.II dated 05.12.2012 was issued by D/o C&PC to firm. This was followed by Reminder to firm on 29.01.2013 and 25.04.2013 giving 15 days time for submission of information. Reply still awaited from firm.			

8	Case No.:5/33/87-ALC1/2012	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:6/87-ALC1/2013 08.05.2013	Status: Deferred
	HQ File :01/87/050/00275/AM13/	RLA File :09/24/040/00305/AM13/	Lic.No/Date:0910053849 18.09.2012	Defer Date:29.05.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 26.04.2013. Comments of D/o C&PC are awaited.			

	Case No.:4/30/87-ALC1/2012	Party Name:SHRIRAM SEPL COMPOSITES PVT LTD	Meet No/Date:6/87-ALC1/2013 08.05.2013	Status: Approved
	HQ File :01/87/050/00251/AM13/	RLA File :04/24/040/00125/AM13/	Lic.No/Date:0410140092 28.09.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)	
1	39173290	63/0- Fiber Glass Reinforced Plastic Pipes & Fittings thereof 3600mm Diameter ; 41 mm Thickness & 3008000 Kgs Weight	3200.000	Meter	190476209.00	3705042.00 US Dollars	
				Total	190,476,209.00	3,705,042.00	

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	70191100	GLASS FIBER CHOPPED STRAND MAT (CSM 225) Mass per unit Area + 225/300/450 g/m2 +- 7%	19840.000	K.G	2,141,946.24	41,664.00 US Dollars	580,835.80	Value & Qty
2	70191200	GLASS FIBER ROVINGS MASS PER UNIT LENGTH = 2.4/1.2/0.735/0.6 G/M +- 8% TEX=2400/1200/735/600	7123230.000	K.G	45,775,464.00	890,400.00 US Dollars	12,413,016.32	Value & Qty
3	39079120	UNSATURATED POLYESTER RESIN - ISOPHTHALIC GRADE SPECIFIC GRAVITY = 1.09 - 1.11 AT 27oC VISCOSITY = 300 -450 CPS AT 25oC GELTIME AT 25oC (1.5% ACCELARATOR AND 1.5% CATALYST) = 25 +- 5 MINUTES	65920.000	K.G	7,896,246.98	153,593.60 US Dollars	2,061,789.43	Value & Qty
4	39079120	UNSATURATED POLYESTER RESIN ORTHOPHTHALIC GRADE SPECIFIC GRAVITY = 1.10 - 1.12 AT 27oC VISCOSITY = 300 -450 Cps AT 25oC GEL TIME AT	843200.000	K.G	92,766,671.60	1,804,448.00 US Dollars	24,222,310.07	Value & Qty

250C (1.5% ACCELERATOR
AND 1.5% CATALYST) = 20 TO
30 MINUTES

Total 148,580,328.82 2,890,105.60

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/125/2012-PC.II dated 30.04.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Fiber Glass Reinforced Plastic Pipes & Fittings thereof (Diameter 3600 mm, thickness 41 mm)	1 Meter (Weight 940 kgs+/-2%)	1. Glass Fibre Chopped Strand Mat	6.200 kg
		2. Glass Fibre Rovings	222.600 kg
		3. Unsaturated Polyester Resin – Isophthalic	20.600 kg
		4. Unsaturated Polyester Resin – Orthophthalic	263.500 kg

10	Case No.:13/37/87-ALC1/2012	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:6/87-ALC1/2013 08.05.2013	Status: Deferred
	HQ File :01/87/050/00311/AM13/	RLA File :09/24/040/00323/AM13/	Lic.No/Date:0910054015 10.10.2012	Defer Date:29.05.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 26.04.2013. Comments of D/o C&PC are awaited.			

Case No.:5/32/87-ALC1/2012

Party Name:PODDAR MERCANTILE

Meet No/Date:6/87-ALC1/2013

Status: Deferred

11		PVT.LTD.,	08.05.2013	
	HQ File :01/87/050/00266/AM13/	RLA File :02/24/040/00111/AM13/	Lic.No/Date:0210183279 17.10.2012	Defer Date:22.05.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 20.03.2013. Comments of D/o C&PC are awaited.			

12	Case No.:12/37/87-ALC1/2012	Party Name:ITW INDIA LIMITED	Meet No/Date:6/87-ALC1/2013 08.05.2013	Status: Deferred
	HQ File :01/87/050/00310/AM13/	RLA File :09/24/040/00313/AM13/	Lic.No/Date:0910054139 18.10.2012	Defer Date:22.05.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 06.03.2013. Comments of D/o C&PC are awaited.			

13	Case No.:2/41/87-ALC1/2012	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:6/87-ALC1/2013 08.05.2013	Status: Deferred
	HQ File :01/87/050/00347/AM13/	RLA File :03/94/040/00659/AM13/	Lic.No/Date:0310714128 01.11.2012	Defer Date:29.05.2013
	Decision: A D/L No. 46011/13/2013-PC.II dated 08.02.2013 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT to firm on 25.02.2013 and 25.04.2013 giving 15 days time for submission of information. Reply awaited from firm.			

14	Case No.:1/34/87-ALC1/2012	Party Name:CATERPILLAR SIGNS PVT LTD	Meet No/Date:6/87-ALC1/2013 08.05.2013	Status: Deferred
	HQ File :01/87/050/00279/AM13/	RLA File :08/24/040/00277/AM13/	Lic.No/Date:0810116195 07.11.2012	Defer Date:29.05.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.02.2013. Comments of D/o C&PC are awaited.			

Case No.:15/40/87-ALC1/2012	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:6/87-ALC1/2013 08.05.2013	Status: Approved
HQ File :01/87/050/00342/AM13/	RLA File :03/95/040/00489/AM13/	Lic.No/Date:0310714507 07.11.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39069090	62/0- Acrylamide / Acrylate copolymer (TYAC-P) -	42000.000	K.G	8043462.00	145320.00 US Dollars
				Total	8,043,462.00	145,320.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	29241900	Acrylamide	22722.000	K.G	3,635,520.00	64,978.00 US Dollars	949,270.00	Value & Qty
2	29161100	Acrylic acid	15120.000	K.G	1,769,040.00	31,618.00 US Dollars	461,914.00	Value & Qty
3	28334000	Ammonium per sulfate	378.000	K.G	56,700.00	1,013.00 US Dollars	14,804.00	Value & Qty
4	28151200	Caustic Lye (50%)	22890.000	K.G	755,370.00	13,500.00 US Dollars	197,235.00	Value & Qty
				Total	6,216,630.00	111,109.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/02/2013-PC.II dated 29.04.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
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	Acrylamide – Acrylate copolymer (TYAC – P)	1 kg	1. Acrylamide	0.350 kg
			2. Acrylic Acid	0.525 kg
			3. Ammonium per sulfate	0.009 kg
			4. Caustic Lye (50%)	0.545 kg

16	Case No.:4/40/87-ALC1/2012	Party Name:GRP LTD.	Meet No/Date:6/87-ALC1/2013 08.05.2013	Status: Deferred
	HQ File :01/87/050/00331/AM13/	RLA File :03/94/040/00627/AM13/	Lic.No/Date:0310714644 08.11.2012	Defer Date:22.05.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to DIPP on 26.04.2013. Comments awaited from DIPP.			

17	Case No.:2/43/87-ALC1/2012	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:6/87-ALC1/2013 08.05.2013	Status: Deferred
	HQ File :01/87/050/00358/AM13/	RLA File :03/94/040/00682/AM13/	Lic.No/Date:0310715739 26.11.2012	Defer Date:22.05.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 18.01.2013. Comments awaited from D/o C&PC.			

18	Case No.:1/39/87-ALC1/2012	Party Name:PREMIUM POLYALLOYS PVT. LTD.	Meet No/Date:6/87-ALC1/2013 08.05.2013	Status: Deferred
	HQ File :01/87/050/00319/AM13/	RLA File :34/24/040/00201/AM13/	Lic.No/Date:3410035632 11.12.2012	Defer Date:29.05.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 25.02.2013. Comments awaited from D/o C&PC.			

19	Case No.:5/42/87-ALC1/2012	Party Name:POWER ADDITIVES.	Meet No/Date:6/87-ALC1/2013 08.05.2013	Status: Deferred
	HQ File :01/87/050/00353/AM13/	RLA File :03/95/040/00689/AM13/	Lic.No/Date:0310717137 13.12.2012	Defer Date:22.05.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 20.03.2013. Comments of D/o C&PC are awaited.			

20	Case No.:34/44/87-ALC1/2012	Party Name:SPEEDWAYS TYRE LIMITED	Meet No/Date:6/87-ALC1/2013 08.05.2013	Status: Deferred
	HQ File :01/87/050/00392/AM13/	RLA File :30/24/040/00053/AM13/	Lic.No/Date:3010090925 03.01.2013	Defer Date:29.05.2013
	Decision: A D/L was issued by DIPP to firm on 08.05.2013. It was decided by the Committee to issue a Reminder to firm giving 15 days for submission of information.			

21	Case No.:3/2/87-ALC1/2013	Party Name:ITW INDIA LIMITED	Meet No/Date:6/87-ALC1/2013 08.05.2013	Status: Deferred
	HQ File :01/87/050/00493/AM13/	RLA File :09/24/040/00415/AM13/	Lic.No/Date:0910054694 04.01.2013	Defer Date:29.05.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 05.04.2013. Comments awaited from D/o C&PC.			

	Case No.:11/1/87-ALC1/2013	Party Name:MAX INDIA LTD	Meet No/Date:6/87-ALC1/2013 08.05.2013	Status: Approved
	HQ File :01/87/050/00486/AM13/	RLA File :22/24/040/00061/AM13/	Lic.No/Date:2210013518 08.01.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39202090	63/0- THERMAL BOPP FILM	1000000.000	K.G	146545000.00	2650000.00 US Dollars
				Total	146,545,000.00	2,650,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39021000	POLYPROPYLENE GRANULES (HOMOPOLYMER)	445000.000	K.G	39,373,600.00	712,000.00 US Dollars	9,088,077.00	Value & Qty
2	39023000	POLYPROPYLENE GRANULES (COPOLYMER)	95300.000	K.G	9,486,162.00	171,540.00 US Dollars	2,189,563.00	Value & Qty
3	39029000	POLYPROPYLENE ADDITIVE COMPOUNDS	95300.000	K.G	13,702,234.00	247,780.00 US Dollars	3,162,702.00	Value & Qty
4	32042090	POLYPROPYLENE MASTERBATCH	23300.000	K.G	3,865,470.00	69,900.00 US Dollars	932,885.00	Value & Qty
5	39013000	EVA COPOLYMER (ETHYLENE VINYL ACETATE)	516700.000	K.G	60,004,371.00	1,085,070.00 US Dollars	13,850,000.00	Value & Qty
				Total	126,431,837.00	2,286,290.00		

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 6/87-ALC1/2012 dated 08.05.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Thermal BOPP Film	1 kg	1. Polypropylene Granules (Homopolymer)	0.4450 kg
		2. Polypropylene Granules (Copolymer)	0.0953 kg
		3. Polypropylene Additive Compounds	0.0953 kg

			4. Polypropylene Master Batch	0.0233 kg
			5. EVA Copolymer	0.5167 kg

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Case No.:12/50/87-ALC1/2012	Party Name:SANKHLA POLYMERS (P) LTD.,	Meet No/Date:6/87-ALC1/2013 08.05.2013	Status: Approved					
HQ File :01/87/050/00436/AM13/	RLA File :07/24/040/00407/AM13/	Lic.No/Date:0710093050 11.01.2013	Defer Date:					
Application: Request is for adhoc norms for following:								
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)		
1	39042290	63/0- PVC COMPOUND CONTAINING 26627.33 KGS OF PVC RESIN, 12103.33 KG OF DI-OCTYLE PTHALATE, 7262.000 KGS OF CALCIUM CARBONATE AND 2420.67 KGS OF STABILIZERS	48413.300	K.G	4115131.00	74080.00 US Dollars		
				Total	4,115,131.00	74,080.00		
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39042110	PVC RESIN	26893.600	K.G	1,567,264.50	28,239.00 US Dollars	1,567,264.50	Value & Qty
2	29173920	DI OCTYLE PTHALATE	12224.360	K.G	1,289,098.50	23,227.00 US Dollars	1,289,098.50	Value & Qty

				Total	2,856,363.00	51,466.00		
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Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/33/2009-PC.II dated 29.04.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Compound (Cable Grade)	1 kg	1. PVC Resin	0.550 kg
		2. Di Octyl Phthalate	0.250 kg

24	Case No.: 8/50/87-ALC1/2012	Party Name:INDOBOND INDUSTRIES	Meet No/Date:6/87-ALC1/2013 08.05.2013	Status: Deferred
	HQ File :01/87/050/00432/AM13/	RLA File :05/23/040/00414/AM13/	Lic.No/Date:0510343235 14.01.2013	Defer Date:29.05.2013
	Decision: A D/L No. 46011/27/2013-PC.II dated 29.04.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days for submission of information.			

25	Case No.: 6/50/87-ALC1/2012	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:6/87-ALC1/2013 08.05.2013	Status: Deferred
	HQ File :01/87/050/00430/AM13/	RLA File :03/95/040/00634/AM13/	Lic.No/Date:0310721017 16.01.2013	Defer Date:29.05.2013
	Decision: A D/L No. 46011/103/2009-PC.II dated 03.05.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days for submission of information.			

26	Case No.: 11/46/87-ALC1/2012	Party Name:FENNER CONVEYOR BELTING PVT. LTD.	Meet No/Date:6/87-ALC1/2013 08.05.2013	Status: Deferred
	HQ File :01/87/050/00412/AM13/	RLA File :35/24/040/00021/AM13/	Lic.No/Date:3510039993 17.01.2013	Defer Date:29.05.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 23.04.2013. Comments awaited from D/o C&PC.			

27	Case No.: 19/50/87-ALC1/2012	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:6/87-ALC1/2013 08.05.2013	Status: Deferred
	HQ File :01/87/050/00443/AM13/	RLA File :03/94/040/00870/AM13/	Lic.No/Date:0310721100 17.01.2013	Defer Date:29.05.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 08.03.2013. Comments awaited from D/o C&PC.			

Case No.:9/46/87-ALC1/2012	Party Name:SINGH PLASTICISERS & RESINS (I) PVT.LTD.	Meet No/Date:6/87-ALC1/2013 08.05.2013	Status: Approved																														
HQ File :01/87/050/00410/AM13/	RLA File :05/24/040/00395/AM13/	Lic.No/Date:0510343823 21.01.2013	Defer Date:																														
Application: Request is for adhoc norms for following: <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th>FOB/FOR (in Currency of realisation)</th></tr><tr><td>1</td><td>39094090</td><td>62/0- POWERPLAST RFH RESIN</td><td>160000.000</td><td>K.G</td><td>53533600.00</td><td>976000.00 US Dollars</td></tr><tr><td></td><td></td><td></td><td></td><td>Total</td><td>53,533,600.00</td><td>976,000.00</td></tr></table> <table><tr><th>Sl.No.</th><th>ITCHS</th><th>IMPORT ITEM</th><th>Otv</th><th>UOM</th><th>CIF (Rs.)</th><th>CIF (Currency)</th><th>Total exemption from</th><th>Limiting Factor (Value/Otv/Value &</th></tr></table>				Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)	1	39094090	62/0- POWERPLAST RFH RESIN	160000.000	K.G	53533600.00	976000.00 US Dollars					Total	53,533,600.00	976,000.00	Sl.No.	ITCHS	IMPORT ITEM	Otv	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from	Limiting Factor (Value/Otv/Value &
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)																											
1	39094090	62/0- POWERPLAST RFH RESIN	160000.000	K.G	53533600.00	976000.00 US Dollars																											
				Total	53,533,600.00	976,000.00																											
Sl.No.	ITCHS	IMPORT ITEM	Otv	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from	Limiting Factor (Value/Otv/Value &																									

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	Code		Qty	Unit	Value (INR)	Value (US Dollars)	Customs duty	(Value & Qty)
1	29072100	RESORCINOL	151200.000	K.G	41,466,600.00	756,000.00 US Dollars	25.85	Value & Qty
2	29126000	PARAFORMALDEHYDE	35200.000	K.G	1,834,184.00	33,440.00 US Dollars	25.85	Value & Qty
				Total	43,300,784.00	789,440.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/75/2007-PC.II dated 30.04.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Powerplast RFH Resin	1 kg	1. Resorcinol	0.945 kg
		2. Paraformaldehyde	0.2198 kg

29	Case No.:5/47/87-ALC1/2012 HQ File :01/87/050/00417/AM13/	Party Name:SASA RUBBERS PRIVATE LIMITED RLA File :24/24/040/00019/AM13/	Meet No/Date:6/87-ALC1/2013 08.05.2013 Lic.No/Date:2410037977 21.01.2013	Status: Deferred Defer Date:29.05.2013
Decision: The firm had submitted its reply, a copy of which was forwarded to DIPP on 23.04.2013. Comments awaited from DIPP.				

30	Case No.:6/47/87-ALC1/2012 HQ File :01/87/050/00418/AM13/	Party Name:SAGAR POLYMERS,(UNIT-I) RLA File :24/24/040/00020/AM13/	Meet No/Date:6/87-ALC1/2013 08.05.2013 Lic.No/Date:2410038046 29.01.2013	Status: Deferred Defer Date:29.05.2013
Decision: A copy of application was forwarded to D/o C&PC on 15.02.2013 and again on 26.04.2013. Technical Representative of D/o C&PC present in the Meeting informed that the application they received from DGFT is incomplete.				

Hence, they have requested to again furnish a copy of 4.7 application to them. In view of above, the Committee decided that a copy of 4.7 application may again be forwarded to D/o C&PC.

31	Case No.: 28/50/87-ALC1/2012	Party Name:SERVO-MED INDUSTRIES PVT.LTD.,	Meet No/Date:6/87-ALC1/2013 08.05.2013	Status: Deferred
	HQ File :01/87/050/00452/AM13/	RLA File :03/95/040/00798/AM13/	Lic.No/Date:0310722308 29.01.2013	Defer Date:22.05.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 08.03.2013. Comments awaited from D/o C&PC.			

32	Case No.: 16/50/87-ALC1/2012	Party Name:SUPER MOUNT PACK PVT.LTD,	Meet No/Date:6/87-ALC1/2013 08.05.2013	Status: Deferred
	HQ File :01/87/050/00440/AM13/	RLA File :07/24/040/00460/AM13/	Lic.No/Date:0710093497 01.02.2013	Defer Date:29.05.2013
	Decision: A D/L No. 46011/79/2008-PC.II dated 30.04.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days for submission of information.			

Case No.:5/50/87-ALC1/2012		Party Name:JEWEL CONSUMER CARE P LTD	Meet No/Date:6/87-ALC1/2013 08.05.2013	Status: Approved																
HQ File :01/87/050/00429/AM13/		RLA File :34/24/040/00259/AM13/	Lic.No/Date:3410036026 06.02.2013	Defer Date:																
Application: Request is for adhoc norms for following: <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th>FOB/FOR (in Currency of realisation)</th></tr><tr><td>1</td><td>39269099</td><td>63/0- Toothbrush Handles (Quantity : 10,00,000 Nos) The net content of Import Item Nos. 1 & 2 should not be less than 10100.000 Kgs &</td><td>11450.000</td><td>K.G</td><td>2793875.00</td><td>51500.00 US</td></tr></table>							Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)	1	39269099	63/0- Toothbrush Handles (Quantity : 10,00,000 Nos) The net content of Import Item Nos. 1 & 2 should not be less than 10100.000 Kgs &	11450.000	K.G	2793875.00	51500.00 US
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)														
1	39269099	63/0- Toothbrush Handles (Quantity : 10,00,000 Nos) The net content of Import Item Nos. 1 & 2 should not be less than 10100.000 Kgs &	11450.000	K.G	2793875.00	51500.00 US														

		1350.000 Kgs. respectively in the resultant product						Dollars
						Total	2,793,875.00	51,500.00
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39021000	Relevant Polymer for Tooth Brush handle - Polypropylene Granules	10504.000	K.G	1,050,400.00	19,011.76 US Dollars	271,559.91	Value & Qty
2	40059990	Relevant Polymer for Tooth Brush handle - Thermoplastic Elastomer	1404.000	K.G	393,120.00	7,115.29 US Dollars	101,633.31	Value & Qty
				Total	1,443,520.00	26,127.05		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/68/2009-PC.II dated 03.05.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Tooth Brush Handles	1 kg	1. Polypropylene Granules	1.04 kg/kg content in the export product
		2. Thermoplastic Elastomer	1.04 kg/kg content in the export product

Case No.:27/50/87-ALC1/2012	Party Name:RISHI TECHTEX LTD	Meet No/Date:6/87-ALC1/2013 08.05.2013	Status: Approved
HQ File :01/87/050/00451/AM13/	RLA File :03/95/040/00737/AM13/	Lic.No/Date:0310723099 06.02.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39269099	63/0- Shade Net (HDPE Knitted Net = 500000 KGS)	500000.000	K.G	63600000.00	1200000.00 US Dollars
				Total	63,600,000.00	1,200,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39012000	HDPE Granules Virgin	525000.000	K.G	43,128,750.00	813,750.00 US Dollars	11,213,475.00	Value & Qty
2	39012000	U.V. Master Batch Virgin	24975.000	K.G	9,927,562.50	187,312.50 US Dollars	2,581,166.25	Value & Qty
3	39012000	Colour Master Batch Virgin	10025.000	K.G	1,328,312.50	25,062.50 US Dollars	345,361.25	Value & Qty
4	39012000	HDPE Granules (For Packing Material) Virgin	10500.000	K.G	862,575.00	16,275.00 US Dollars	224,269.50	Value & Qty
				Total	55,247,200.00	1,042,400.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/12/2007-PC.II dated 30.04.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Shade Net (HDPE Knitted Net)	1 kg	1. HDPE Granules	1.05 kg
		2. UV Master Batch	0.499 kg
		3. Relevant Colour Master Batch	0.0200 kg
		4. HDPE Granules (For packing)	As per packing policy

35	Case No.:25/50/87-ALC1/2012	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:6/87-ALC1/2013 08.05.2013	Status: Deferred
	HQ File :01/87/050/00449/AM13/	RLA File :03/95/040/00415/AM13/	Lic.No/Date:0310723310 07.02.2013	Defer Date:29.05.2013
	Decision: A D/L No. 46011/103/2009-PC.II dated 03.05.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days for submission of information.			

36	Case No.:26/50/87-ALC1/2012	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:6/87-ALC1/2013 08.05.2013	Status: Deferred
	HQ File :01/87/050/00450/AM13/	RLA File :03/95/040/00456/AM13/	Lic.No/Date:0310723303 07.02.2013	Defer Date:29.05.2013
	Decision: A D/L No. 46011/103/2009-PC.II dated 03.05.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days for submission of information.			

Case No.:5/51/87-ALC1/2012		Party Name:ASMACO INDUSTRIES LTD		Meet No/Date:6/87-ALC1/2013 08.05.2013		Status: Approved																	
HQ File :01/87/050/00461/AM13/		RLA File :03/94/040/00639/AM13/		Lic.No/Date:0310723328 07.02.2013		Defer Date:																	
Application: Request is for adhoc norms for following: <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th colspan="2">FOB/FOR (in Currency of realisation)</th></tr><tr><td>1</td><td>39201012</td><td>63/0- LLDPE Flexible Stretch Film (Small Roll)</td><td>91400.000</td><td>K.G</td><td>9592340.00</td><td colspan="2">177636.00 US Dollars</td></tr></table>								Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)		1	39201012	63/0- LLDPE Flexible Stretch Film (Small Roll)	91400.000	K.G	9592340.00	177636.00 US Dollars	
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)																	
1	39201012	63/0- LLDPE Flexible Stretch Film (Small Roll)	91400.000	K.G	9592340.00	177636.00 US Dollars																	

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					Total	9,592,340.00	177,636.00	
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39201012	LLDPE Flexible Stretch Film (Jumbo Roll)	91400.000	K.G	8,341,165.00	154,466.00 US Dollars	0.00	Value & Qty
				Total	8,341,165.00	154,466.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/30/2013-PC.II dated 30.04.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
LLDPE Flexible Stretch Film (Small Roll)	1 kg	LLDPE Flexible Stretch Film (Jumbo Roll)	1 kg

38	Case No.:1/2/87-ALC1/2013	Party Name:CH COMPONENT PVT. LTD.,	Meet No/Date:6/87-ALC1/2013 08.05.2013	Status: Deferred
	HQ File :01/87/050/00491/AM13/	RLA File :05/23/040/00457/AM13/	Lic.No/Date:0510345354 11.02.2013	Defer Date:22.05.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 05.04.2013. Comments awaited from D/o C&PC.			

	Case No.:6/52/87-ALC1/2012	Party Name:POLMANN INDIA LTD.	Meet No/Date:6/87-ALC1/2013 08.05.2013	Status: Approved
	HQ File :01/87/050/00467/AM13/	RLA File :03/95/040/00893/AM13/	Lic.No/Date:0310723850 13.02.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39046990	63/0- ADDITIVE MASTER BATCHES NAMELY ANTIBLOCK MB NET CONTENT : 1)RELEVANT POLYMERS SUCH AS POLYETHYLENE, I.E. LLDPE : 33,600.000 KILOGRAM 2)RELEVANT ADDITIVE UPTO 40% BY WEIGHT OF EXPORT PRODUCT SUCH AS ANTI BLOCK AGENTS NAMELY SILICA : 22,400.000 KILOGRAM	56000.000	K.G	5390000.00	98000.00 US Dollars
				Total	5,390,000.00	98,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39011010	RELEVANT POLYMERS SUCH AS POLYETHYLENE, I.E. LLDPE	34608.000	K.G	3,045,504.00	55,372.80 US Dollars	637,728.54	Value & Qty
2	39046990	RELEVANT ADDITIVE UPTO 40% BY WEIGHT OF EXPORT PRODUCT SUCH AS ANTI BLOCK AGENTS NAMELY SILICA	23072.000	K.G	1,268,960.00	23,072.00 US Dollars	303,154.54	Value & Qty
				Total	4,314,464.00	78,444.80		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/23/2013-PC.II dated 03.04.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Additive / Anti Block Master Batches (containing 60+/-1% LLDPE Granules and 40+/-1% Antiblock Agent / Silica)	1 kg	1. LLDPE Granules	0.618 kg
		2. Antiblock Agent / Silica	0.412 kg

40	Case No.:17/50/87-ALC1/2012	Party Name:KOHINOOR RECLAMATIONS	Meet No/Date:6/87-ALC1/2013 08.05.2013	Status: Deferred
	HQ File :01/87/050/00441/AM13/	RLA File :30/24/040/00050/AM13/	Lic.No/Date:3010091871 14.02.2013	Defer Date:29.05.2013
	Decision: A D/L was issued by DIPP to firm on 09.04.2013. This was followed by Reminder from DGFT on 25.04.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

	Case No.:8/52/87-ALC1/2012		Party Name:SMI COATED PRODUCTS PVT. LTD.		Meet No/Date:6/87-ALC1/2013 08.05.2013		Status: Approved																					
	HQ File :01/87/050/00469/AM13/		RLA File :03/95/040/00916/AM13/		Lic.No/Date:0310724436 18.02.2013		Defer Date:																					
	Application: Request is for adhoc norms for following: <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th>FOB/FOR (in Currency of realisation)</th></tr><tr><td>1</td><td>39199010</td><td>62/0- SELF ADHESIVE BOPP FILM (+ / - 10%) WITH ADHESIVE COATING WEIGHT OF 20 GM / SQM TOTAL NET WEIGHT OF EXPORT PRODUCT 127800.000 KGS</td><td>900000.000</td><td>Sq. meter</td><td>28305000.00</td><td>510000.00 US Dollars</td></tr><tr><td></td><td></td><td></td><td></td><td>Total</td><td>28,305,000.00</td><td>510,000.00</td></tr></table>								Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)	1	39199010	62/0- SELF ADHESIVE BOPP FILM (+ / - 10%) WITH ADHESIVE COATING WEIGHT OF 20 GM / SQM TOTAL NET WEIGHT OF EXPORT PRODUCT 127800.000 KGS	900000.000	Sq. meter	28305000.00	510000.00 US Dollars					Total	28,305,000.00
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)																						
1	39199010	62/0- SELF ADHESIVE BOPP FILM (+ / - 10%) WITH ADHESIVE COATING WEIGHT OF 20 GM / SQM TOTAL NET WEIGHT OF EXPORT PRODUCT 127800.000 KGS	900000.000	Sq. meter	28305000.00	510000.00 US Dollars																						
				Total	28,305,000.00	510,000.00																						

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39202090	BIAXIALLY ORIENTED POLYPROPYLENE FILM (+/- 10%) 936000 SQM / 54000 KGS	936000.000	Sq. meter	13,819,167.00	248,994.00 US Dollars	0.00	Qty
2	35069190	ADHESIVE (100% SOLID) (RUBBER BASED HOT MELT)	21600.000	K.G	5,394,600.00	97,200.00 US Dollars	0.00	Qty
3	48064010	SILICON COATED PAPER (62 GSM +/- 10%) 936000 SQM / 58032 KGS	936000.000	Sq. meter	5,282,046.00	95,172.00 US Dollars	0.00	Qty
				Total	24,495,813.00	441,366.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/56/2006-PC.II dated 30.04.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Self Adhesive BOPP Film	1 Sq. Meter	1. Biaxially Oriented Polypropylene Film	1.04 Sq. Meter/Sq. Meter content in the export product
		2. Adhesive (Rubber Based Hot Melt)	0.024 kg
		3. Silicone coated Paper	1.04 Sq. Meter/Sq. Meter content in the export product

42	Case No.: 6/3/87-ALC1/2013	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:6/87-ALC1/2013 08.05.2013	Status: Deferred
	HQ File :01/87/050/00009/AM14/	RLA File :08/24/040/00362/AM13/	Lic.No/Date:0810118472 18.02.2013	Defer Date:29.05.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 23.04.2013. Comments awaited from D/o C&PC.			

43	Case No.: 4/52/87-ALC1/2012	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:6/87-ALC1/2013 08.05.2013	Status: Deferred
	HQ File :01/87/050/00465/AM13/	RLA File :03/95/040/00864/AM13/	Lic.No/Date:0310724630 19.02.2013	Defer Date:29.05.2013
	Decision: A D/L No. 46011/10/2005-PC.II dated 30.04.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days for submission of information.			

44	Case No.: 5/52/87-ALC1/2012	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:6/87-ALC1/2013 08.05.2013	Status: Deferred
	HQ File :01/87/050/00466/AM13/	RLA File :03/95/040/00866/AM13/	Lic.No/Date:0310724628 19.02.2013	Defer Date:29.05.2013
	Decision: A D/L No. 46011/10/2005-PC.II dated 30.04.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days for submission of information.			

45	Case No.: 1/3/87-ALC1/2013	Party Name:DUJODWALA PRODUCTS LTD.,	Meet No/Date:6/87-ALC1/2013 08.05.2013	Status: Deferred
	HQ File :01/87/050/00004/AM14/	RLA File :03/94/040/00851/AM13/	Lic.No/Date:0310725663 26.02.2013	Defer Date:29.05.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 23.04.2013. Comments awaited from D/o C&PC.			

46	Case No.:4/3/87-ALC1/2013	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:6/87-ALC1/2013 08.05.2013	Status: Deferred
	HQ File :01/87/050/00007/AM14/	RLA File :03/94/040/01006/AM13/	Lic.No/Date:0310725682 26.02.2013	Defer Date:29.05.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 23.04.2013. Comments awaited from D/o C&PC.			

47	Case No.:5/3/87-ALC1/2013	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:6/87-ALC1/2013 08.05.2013	Status: Deferred
	HQ File :01/87/050/00008/AM14/	RLA File :03/94/040/01007/AM13/	Lic.No/Date:0310725678 26.02.2013	Defer Date:29.05.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 23.04.2013. Comments awaited from D/o C&PC.			

48	Case No.:2/1/87-ALC1/2013	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:6/87-ALC1/2013 08.05.2013	Status: Deferred
	HQ File :01/87/050/00477/AM13/	RLA File :03/95/040/01034/AM13/	Lic.No/Date:0310729035 21.03.2013	Defer Date:29.05.2013
	Decision: A copy of application has been forwarded to DIPP on 26.04.2013. Comments awaited from DIPP.			

	Case No.:1/6/87-ALC1/2013	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:6/87-ALC1/2013 08.05.2013	Status: Approved			
	HQ File :01/87/050/00012/AM14/	RLA File :08/24/040/00003/AM14/	Lic.No/Date:0810120487 25.04.2013	Defer Date:			
	Application: Request is for adhoc norms for following:						
	Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)

1	39075000	62/0- Alkyd Resin S 5060 (80% Resin content)	100000.000	K.G	9515000.00	173000.00 US Dollars
				Total	9,515,000.00	173,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	38231900	Distilled Fatty Acid	44600.000	K.G	3,245,000.00	59,000.00 US Dollars	0.00	Qty
2	29173500	Phthalic Anhydride	25100.000	K.G	2,310,000.00	42,000.00 US Dollars	0.00	Qty
3	29054290	Pentaerithritol	7700.000	K.G	660,000.00	12,000.00 US Dollars	0.00	Qty
4	29054500	Glycerine	11400.000	K.G	550,000.00	10,000.00 US Dollars	0.00	Qty
5	27101990	Mineral Turpentine Oil/Low Aromatic White Spirite (LAWS)	18300.000	K.G	1,155,000.00	21,000.00 US Dollars	0.00	Qty
6	29030000	Toluene (THIS LICENCE IS ISSUED AS PER PARA 4.7 OF H.B AM2009-14 & SUBJECT TO FIXATION OF NORMS BY N.C.DELHI.)	3100.000	K.G	275,000.00	5,000.00 US Dollars	0.00	Qty
				Total	8,195,000.00	149,000.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/20/2009-PC.II dated 13.03.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin-S-5060	1 kg	1. Distilled Fatty Acid	0.4460 kg

(80+/-2% Resin Content)	2. Phthalic Anhydride	0.2510 kg
	3. Pantaerithritol	0.0770 kg
	4. Glycerine	0.1140 kg
	5. Mineral Turpentine Oil / Low Aromatic White Spirit (LAWS)	0.1790 kg
	6. Toluene	0.0310 kg

Meeting ended with thanks to Chair and all participants.
